

- (1) Action taken by the Government on Recommendations contained in the Third Report (Eleventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Allahabad Bank and Credit Facilities provided by the Bank to them.
- (2) Action taken by the Government on the Recommendations contained in the Seventh Report (Eleventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Food Processing Industries—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Modern Food Industries (India) Ltd.
- (3) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in India Tourism Development Corporation Ltd.
- (4) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Canara Bank and credit facilities provided by the Bank to them.
- (5) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology including reservation for Scheduled Castes and Scheduled Tribes in admission therein.

12.03 hrs.

STANDING COMMITTEE ON COMMERCE

Thirty Fifth and Thirty Sixth Reports

[English]

SHRI MURASOLI MARAN (MADRAS CENTRAL) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Commerce :

- (1) Thirtieth Report on India and the WTO; and
- (2) Thirty Sixth Report on Development Potential of Commerce in North Eastern Region.

12.03½ hrs.

STANDING COMMITTEE ON TRANSPORT
AND TOURISM

Thirty Fourth Report

[Translation]

SHRI P.C. CHACKO (IDUKKI) : Sir, I beg to lay on the Table the Thirty-fourth Report (Hindi and English versions)

of the Standing Committee on Transport and Tourism on the Merchant Shipping (Second Amendment) Bill, 1998.

12.03¾ hrs.

STANDING COMMITTEE ON TRANSPORT
AND TOURISM EVIDENCE

[Translation]

SHRI P.C. CHACKO (IDUKKI) : Sir, I beg to lay on the table a copy of the Evidence tendered before the Standing Committee on Transport and Tourism on the Merchant Shipping (Second Amendment) Bill, 1998.

12.04 hrs.

BUSINESS OF THE HOUSE

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : Mr. Speaker, Sir, with your permission I would like to inform that following Government Business will be transacted in this House during the week commencing on Monday, the 7th December 1998 :-

1. Discussion on 30th Report of the erstwhile Commissioner for the Scheduled Castes and Scheduled Tribes for 1989-91.
2. Discussion on the Statutory Resolution seeking disapproval of the Central Vigilance Commission Ordinance, 1998 and the Central Vigilance Commission (Amendment) Bill, 1998 and Consideration and passing of the Central Vigilance Commission Bill, 1998.
3. Consideration and passing of the Delhi Development Authority (Validation of Disciplinary powers) Bill, 1998 as passed by Rajya Sabha.
4. Consideration and passing of the following Bills:-
 1. The High Denomination Bank Notes (Demonetisation Amendment) Bill, 1998.
 2. The Railway Claims Tribunal (Amendment) Bill, 1998
 3. The Explosive Substances (Amendment) Bill, 1998
 4. The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1998
 5. The Coffee (Amendment) Bill, 1998

5. Discussion and voting on the supplementary Demands (General) for Grants for the year 1998-99.
6. Consideration and passing of the Insurance Regulatory Authority Bill, 1998.

[English]

MR. SPEAKER : Now, we will take up Submissions by the Members.

(Interruptions)

MR. SPEAKER : After the Submissions, please.

(Interruptions)

[Translation]

SHRI AJIT JOGI (RAIGARH) : You had said that Dr. Murli Manohar Joshi will make a statement...(Interruptions)

[English]

MR. SPEAKER : The Minister is going to make the statement.

(Interruptions)

[Translation]

SHRI SHAILENDRA KUMAR (CHAIL) : Mr. Speaker, Sir, the national highway passing through the newly created districts Kaushambi, Fatehpur, Allahabad in Uttar Pradesh often remain jam due to the day to day increasing traffic, resulting in frequent serious accidents. Several local residents have also been killed in the accident. This situation often leads a tension there. To avoid any future incidents of accidents, it is very essential in the public interest to construct a by-pass there. Perhaps, a proposal for the construction of a by-pass submitted by the Govt. of Uttar Pradesh is pending with the Union Government for clearance but no concrete action has been taken so far thereon.

In view of the importance of this matter I would like that it should be included in the next weeks list of business.

SHRI CHANDRASHEKHAR SAHU (MAHASAMUND) : Mr. Speaker, Sir, I request for inclusion of the following proposals in the next weeks order paper:-

1. A bill regarding creation of a new State by including 16 new districts of Chhatisgarh under the Indian Union be presented immediately.
2. Proposal with regard to famine affected areas particularly inclusion of Devbhog, Maipur, Bagbahasa, Mahasamund, Beswa, Pithoura blocks under the D.P.A.P.

SHRI RAM NARAIN MEENA (KOTA) : Mr. Speaker, Sir, the following items may please be included in the next weeks order-paper:-

1. A halt of train No. 2019 and 2020 Dehradun Express be provided at Kaprain station in the public interest.
2. The demand of the common public by introducing a fast train from the historical place Chittorgarh to Bhopal via major cities like Bundi, Kota, Baran, Beena be fulfilled.

SHRI JAGAT VIR SINGH DRONA (KANPUR) : Mr. Speaker, Sir, please allow to include the following items in the next weeks business:

1. Formulation of a scheme for setting up basic infrastructure and for providing economic assistance by the Union Government to save the industrial set up of Kanpur which is the most populated district of Uttar Pradesh and a main industrial town of North India.
2. Providing basic civic amenities like potable water, sewage, drainage, electricity and construction of roads etc. in Kanpur, the main industrial town of North India having a population of 40 lakh by making available resources by the Union Govt. from the world bank or any other source in the event of lack of resources with the State Govt.

PROF. AJIT KUMAR MEHTA (SAMASTIPUR) : Mr. Speaker, Sir, I beg to leave the Minister of Parliamentary Affairs for inclusion the following suggestion in the next weeks list of Business:

1. Consideration by the Union Government to provide necessary technical guidance and adequate resources to the Government of Bihar to check land erosion by the water of the Gagna on southern side of Samastipur district (Bihar).
2. To consider over the construction and allotment of a market complex by the Railway Department or any other suitable agency on the surplus land of railways near the Hal Singh Sarai Railway Station in Samastipur district of Bihar.

[English]

SHRI BASU DEB ACHARIA (BANKURA) : I would like to make the following submissions for the next week's business:

1. To discuss the issue of women being sold off for Rs. 5000/- in Andhra Pradesh.
2. Immediate steps to be taken to bring Asansol-Durgapur under local call dialling facilities instead of STD.

SHRI G.M. BANATWALLA (PONNANI) : I request that the following may be included in next week's business :-

"Extensive searches of houses and arrests of innocent Muslims are going on in different parts of the country and there is an attempt at intimidation of the Muslim minority. There is a need for government statement and action to save the Muslim minority from harassment."

SHRI BIR SINGH MAHATO (PURULIA) : I request that the following may be included in next week's business:-

- (1) Regarding approval of various projects for the last three years by the Foreign Investment Promotion Board.
- (2) Request to reconsider the closure of eight PSUs of specially having units in West Bengal.

12.12 hrs.

ELECTIONS TO COMMITTEES

[English]

(i) Marine Products Export Development Authority

THE MINISTER OF COMMERCE (SHRI RAMA-KRISHNA HEGDE) : I beg to move :

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority Act, 1972 and Rule 4(1) of Marine Products Export Development Authority Rules, 1972, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority Act, 1972 and Rule 4(1) of Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

(ii) Central Coordination Committee for Equal Opportunities for Disabled Persons

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : I beg to move :

"That in pursuance of Section 3(2) (h) of the Persons with Disabilities (Equal Opportunities) Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Co-ordination Committee for the period till they cease to be the Members of the House subject to other provisions of the Act and the Rules made thereunder."

MR. SPEAKER The question is :

"That in pursuance of Section 3 (2) (h) of the Persons with Disabilities (Equal) Opportunities Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Co-ordination Committee for the period till they cease to be the Members of the House subject to other provisions of the Act and the Rules made thereunder."

The motion was adopted.

12.14 hrs.

MOTION RE : REPORT OF JOINT COMMITTEE ON ESSENTIAL COMMODITIES (AMENDMENT) BILL-EXTENSION OF TIME

[English]

SHRI SHYAM BIHARI MISHRA (BILHAUR) : I beg to move :

"That this House do extend upto the last day of the last week of the Winter Session, 1998 the time for presentation of the Report of the Joint Committee on Essential Commodities (Amendment) Bill, 1998".

MR. SPEAKER : The question is :

"That this House do extend upto the last day of the last week of the Winter Session, 1998 the time for presentation of the Report of the Joint Committee on Essential Commodities (Amendment) Bill, 1998".

MR. SPEAKER : I think, the 'Ayes' have it

SHRI BASU DEB ACHARIA (BANKURA) : 'Noes' have it. We want Division. Sir, we live with black-marketeers and profiteers. (Interruptions) When we ask for the Division, you should allow it.

MR. SPEAKER : The Parliamentary Affairs Minister is on his leg.

SHRI BASU DEB ACHARIA : On what? (Interruptions) There is no question of extension of time.

SHRI RAJESH PILOT (DAUSA) : Let me submit to the hon. Minister. Let me submit to the House that, that day